

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

APPEAL NO. 13 OF 2026

IN THE MATTER OF:

M/S. PUNAHCHAKRAN PRIVATE LTD.APPELLANT

VERSUS

UTTAR PRADESH STATE ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY & ORS.

....RESPONDENTS

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NEW DELHI

DATED: 11.05.2026



(PRADEEP MISRA & DALEEP DHYANI)

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138, New Lawyers Chamber,

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RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL
BOARD, RESPONDENT NO. 4

I, Vishwanath Sharma, S/o. late Shri Dr. Manoranjan Sharma, aged about 49 years, Regional Officer, U.P. Pollution Control Board, Aligarh, U.P., do hereby solemnly affirm and declare as under:

That I in the abovenoted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.

2. That I have read the abovenoted Appeal as well as interim application and have understood the same fully.
3. That at the outset of this affidavit, I deny each and every averment of facts made in the said Appeal save and except those which are admitted by me hereinafter specifically.
4. That Project Proponent has applied for environment clearance on 01.08.2022 to Respondent No. 1 and after considering the proposal the SEIAA vide order dated



24.12.2025 has granted environment clearance to the Project Proponent which has been challenged in the present appeal.

- 5. That as per the record in the office of answering Respondent the Project Proponent has not applied for Consent to Establish as yet. As and when any application is received, the same will be considered in accordance with law subject to any order passed by this Hon'ble Tribunal.
- 6. That at present this short affidavit is being filed and replying Respondent craves leave of this Hon'ble Tribunal to file a detailed affidavit subsequently, if so required.

That the above facts are being placed for kind consideration of this Hon'ble Tribunal.


DEPONENT




VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 07TH DAY OF MAY, 2026 AT ALIGARH.

S.No.....Date.....Time...
Solemnly affirmed Before me.....
Affidavit by Shri.....
Identified by.....
Who has been here
and have brought
to be correct
place


DEPONENT


GULAB RAI
(Notary Govt. of India)
(Notary) G.O.I., Aligarh
Regd. No. 2772

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal/OA NO.

APPEAL NO. 13 OF 2026

In re:

M/S. PUNAHCHAKRAN PRIVATE LTD.

Plaintiff /Appellants/
Petitioner/Complainant

VERSUS

UTTAR PRADESH STATE ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY & ORS.Defendant/Respondent/
Accused

KNOW ALL to whom these present shall come that I/We
Anuj Kumar Chaubey the above named Law officer
do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above
noted case & authorize :-

Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,
138, New Lawyers Chamber, Supreme Court of India,
New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 07 day of 05 2026

Accepted subject to the terms of fees.

(PRADEEP MISRA)(DALEEP DHYANI)
Advocate Advocate (D/435/01)

Client
Anuj Kumar Chaubey
Law Officer-I
U.P. Pollution Control Board
Lucknow

